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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No. 654/97

New Delhi this the 15th day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri K.S. Rathi,
s/o Shri Baig Raj,
R/O Plot No. 43, Raj Pur Khurd,
Mehrauli, New Delh.

... Applicant

(By Advocate Shri Yash Pal Singh, learned through
proxy counsel Sh. Ashok Verma)

Vs.

1. Government of NCT of Delhi,
through Secretary,
Ministry of Industries, Old Sectt.,
Ali Pur Road, New Delhi.
2. Lt. Governor of Delhi
Raj Niwas Marg, Delhi-54
3. Commissioner of Industries,
Govt. of NCT of Delhi, CPD Bldg.,
Kashmere Gate, Delhi.

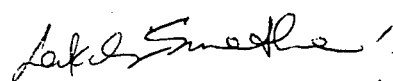
... Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri Ashok Verma, learned proxy counsel for the
applicant seeks permission to withdraw the OA and to file
a fresh O.A. if he is so advised in accordance with the
rules.

2. Permission to withdraw the OA is granted and the
OA is accordingly dismissed as withdrawn. The applicant may
take such other remedies as he deems fit in accordance with
law.


(Smt. Lakshmi Swaminathan)
Member (J)

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